

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 1665

TO BE ANSWERED ON: Friday, November 25, 2016/Agrahayana 4, 1938 (Saka)

Gold Monetisation Scheme

QUESTION

1665. by SHRI G.M. SIDDESHWARA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has recently issued norms on gold monetisation scheme, if so, the details thereof;
- (b) the rate of interest fixed for the minimum deposit and the minimum and maximum tenure of deposit;
- (c) whether the Government has received representation from stakeholders for tax exemption on the said scheme; and
- (d) if so, the details thereof and action taken by the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(Shri Arjun Ram Meghwal)

(a) & (b) Yes Madam. The details of the scheme including the details of rate of interest and the tenure of deposit are available on the websites i.e. <http://finmin.nic.in/swarnabharat/index.html> & <https://rbi.org.in>.

(c) & (d) Based on the feedback received from the stakeholders of the scheme and the reviews held, Government has allowed following **Tax Exemptions:**

i). Deposit Certificates issued under Gold Monetisation Scheme, 2015 notified by the Central Government, are excluded from the definition of capital asset and hence are exempt from capital gains tax.

ii). Interest income on Deposit Certificates issued under the Gold Monetisation Scheme, 2015 is also exempt from income-tax.

These amendments are effective from the 1st day of April, 2016 and shall accordingly apply in relation to assessment year 2016-17 and subsequent years.